

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.403/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 *inter alia* seeking directions to Central Transmission Utility of India Limited to allow consolidation of the quantum of Connectivity capacities granted to the Petitioner pursuant to 03 (three) different Connectivity Applications having same source (wind) aggregating to 124 MW at the same sub-station and the same bay with the same start date of Connectivity and conversion of the said consolidated Connectivity granted under Land Route to the Letter of Award/Power Purchase Agreement Route in terms of Regulation 11A(4) of the GNA Regulations (as amended) on the basis of the Power Purchase Agreement dated 15.04.2026 along with consequential relief(s) thereof.

Petitioner : Vena Energy Aura Private Limited (VEAPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **09.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, VEAPL
Ms. Pratiksha Chaturvedi, Advocate, VEAPL
Shri Md. Aman Sheikh, Advocate, VEAPL
Shri Adarsh Kumar, Advocate, VEAPL
Shri Sarthak Sareen, Advocate, VEAPL
Ms. Tanya Bajaj, Advocate, VEAPL
Shri Shubham Arya, Advocate, CTUIL
Shri Anik Majumdar, Advocate, CTUIL
Ms. Harsha Parakh, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking directions to the Respondent/CTUIL to allow consolidation of the quantum of Connectivity capacities granted to the Petitioner pursuant to 3 (three) different Connectivity Applications having same source (wind) aggregating to

124 MW (50 MW + 50 MW + 24 MW) at the same sub-station and the same bay with the same start date of Connectivity and conversion of the said consolidated Connectivity granted under the land route to the Letter of Award/ Power Purchase Agreement route in terms of Regulation 11A(4) of the GNA Regulations on the basis of the Power Purchase Agreement dated 15.04.2026 along with consequential reliefs. Learned counsel submitted that despite notice, the Respondent/CTUIL has not yet filed its reply.

2. Learned counsel for the Respondent/CTUIL sought a week's extension to file a reply.

3. Considering the above, the Commission granted the Respondent/CTUIL a week's time to file its reply with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)